

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 344 of 2021

&

I.A. No. 1767 of 2021

In the matter of:

Dhiraj Narsinhbhai Patel

....Appellant

Vs.

Lancer Laser Tech Ltd.

....Respondent

Present

For Appellant: Ms. Monaal Davawal & Mr. Malak Bhatt, Advocates.

For Respondent: Ms. Honey Satpal, for R-1.

Mr. Preetpal Singh & Mr. Saurabh Sharma, for R-2

ORDER
(Virtual Mode)

12.01.2022: In terms of the Order dated 24.11.2021 Learned Counsel for the Resolution Professional has filed an Affidavit as a hard copy which is taken on record. In Affidavit a Tabular Chart is annexed at Page- 2 showing that they have received altogether Rs.14,00,0000/- . Now, no outstanding remains.

From the perusal of the order dated 24.11.2021 it appears that this Court had taken a note of the fact that parties have settled the matter and an Additional Affidavit was filed on the same date, which is also available in the record.

Since, RP has received all the remaining fees including office cost and in view of the said Affidavit parties have settled the matter outside of the Court. So, Learned Counsel for the Appellant is permitted to withdraw this Appeal.

Hence, the Appeal is hereby dismissed as withdrawn.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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